

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 53 of 2021**

**IN THE MATTER OF:**

**The Central Board of Trustees Through  
Regional Provident Fund  
Commissioner-II (Legal), Ranchi**

**...Appellant.**

**Versus**

**Ms. Pooja Bahry & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Manish Dhir, Advocate.**

**For Respondent: Mr. Abhishek Anand and Mr. Kunal Godhwani,  
Advocates for RP.**

**Mr. Binay Sarawgi, Resolution Applicant.**

**Mr. Pooja Bahry, Party in Person (RP)**

**ORDER**  
**(Virtual Mode)**

**27.01.2021** Heard. Respondent No. 1 and Respondent No. 2 are present.

2. The Respondent No. 1 and Respondent No. 2 dispensed with formal service of notice. Service may be completed on Respondent No. 3. Requisites along with process fee be filed, if not filed by tomorrow. If the Appellant provides the e-mail address of Respondent No. 3. Let notice also be issued through e-mail.

3. Learned Counsel for the Appellant to serve 'Copy of Appeal' on these Respondent Nos. 1 & 2, if not already served.

4. Respondents to file Reply-Affidavit within two weeks. Rejoinder, if any, may be filed within a week, thereafter. Parties may file brief 'Written-Submissions' not more than three pages within three weeks. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

5. Learned Counsel for the Appellant seeks Interim Relief. Learned Counsel for Respondent No. 1 states that in the Form-B submitted (Page 61-62) the claim is only of Rs. 77,550/-. The Learned Counsel makes a statement that till decision of this Appeal Resolution Professional will keep amount to this extent separate when occasion to disburse amounts arises. Recorded.

List the Appeal 'For Admission (After Notice)' Hearing on **25<sup>th</sup> February, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

Basant B./md.